

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 260 of 2020

In the matter of:

Oriental Bank of Commerce

....Appellant

Vs.

Mittal Corp Ltd.

....Respondent

Present:

Appellant: Mr. Piyush Beriwal and Mr. Ankit Raj, Advocates.

Respondent:

ORDER

12.02.2020: Let notice be issued upon Respondent by Speed Post. Requisites alongwith process, if not already filed, be filed by tomorrow. If the Appellant provides email address of the Respondent, let notice be also issued through email.

Post the appeal for admission (after notice) on **12th March, 2020.**

[Justice Bansilal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

am/ha/nn